

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO.*193**

TO BE ANSWERED ON THE 15TH DECEMBER, 2021/ AGRAHAYANA 24, 1943 (SAKA)

SEDITION CASES

193 DR. V. SIVADASAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many people have got arrested under sedition charges during last three years;**
- (b) in how many cases the accused got punished;**
- (c) in how many cases the court has revoked the sedition charges during last three years;**
- (d) in how many cases the accused have been in jail for a period of more than one year, the details thereof based on period they have been in jail; and**
- (e) how many people, arrested under sedition charges, are currently in jail or custody and details of the punished and the cases under investigation, based on what period they have been in?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *193 FOR ANSWER ON 15.12.2021 REGARDING “SEDITION CASES”

(a) to (e): ‘Public Order’ and ‘Police’ are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, including investigation, registration and prosecution of crimes, protection of life and property, etc. rests primarily with the respective State Government. National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its Publication “Crime in India”. Published reports are available till the year 2020. The State/UT-wise data published by NCRB on cases registered, cases abated by court, cases quashed by court, cases convicted, cases discharged, cases acquitted, persons arrested, arrested persons in judicial custody at the end of the year and persons convicted under the offence of sedition during last three years is at Annexure. Case-wise details of those punished or cases under investigation are not maintained separately by NCRB.

State/UT-wise Cases Registered (CR), Cases Abated by Court (CABC), Cases Quashed by Court (CQSH), Cases Convicted (CON), Cases Discharged (CDIS), Cases Acquitted (CAQ), Persons Arrested (PAR), Arrested Persons in Judicial Custody at the end of the year (PJC) and Persons Convicted (PCV) under Sedition during 2018-2020

SL	State/UT	2018									2019									2020								
		CR	CABC	CQSH	CON	CDIS	CAQ	PAR	PJC	PCV	CR	CABC	CQSH	CON	CDIS	CAQ	PAR	PJC	PCV	CR	CABC	CQSH	CON	CDIS	CAQ	PAR	PJC	PCV
1	Andhra Pradesh	1	0	0	0	0	0	15	0	0	0	0	0	0	0	0	4	0	0	0	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	1	0	0
3	Assam	17	0	0	0	0	10	23	22	0	17	0	0	0	0	12	23	23	0	12	0	0	0	0	4	10	9	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	3	0	0	0	0	0	3	3	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	3	0	0	0	0	0	1	0	0
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0
8	Haryana	1	0	0	1	0	0	1	1	1	2	0	0	0	0	0	0	0	0	6	0	0	0	0	0	1	0	0
9	Himachal Pradesh	0	0	0	1	0	0	0	0	1	1	0	0	0	0	0	0	0	0	2	0	0	0	0	0	1	0	0
10	Jharkhand	18	0	0	0	0	0	1	1	0	3	0	0	0	0	16	0	0	0	0	0	0	0	0	0	0	0	0
11	Karnataka	2	0	0	0	0	1	2	2	0	22	0	0	0	0	0	18	0	0	8	0	0	0	0	0	6	0	0
12	Kerala	9	0	0	0	0	0	0	0	0	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
13	Madhya Pradesh	1	0	0	0	0	0	4	4	0	1	0	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0	0
14	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
15	Manipur	4	0	0	0	0	0	2	1	0	1	0	0	0	0	0	0	0	0	15	0	0	0	0	0	1	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	8	0	0	1	0	0	19	19	2	2	0	0	2	0	0	7	7	3
19	Odisha	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0	4	4	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	0	0	0	0	0	0	0	0	0	4	0	0	0	0	0	1	0	0	4	0	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	1	0	0	0	0	0	1	0	0	4	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
24	Telangana	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	2	0	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	2	0	0
26	Uttar Pradesh	0	0	0	0	0	0	0	0	0	10	0	0	0	0	1	9	7	0	7	0	0	0	0	0	8	8	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	3	3	0	2	0	0	0	0	0	1	1	0
	TOTAL STATE(S)	57	0	0	2	0	11	52	34	2	81	0	0	1	0	29	83	57	2	66	0	0	2	0	4	39	25	3
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	1	0	0	0	0	0	2	2	0	1	0	0	0	0	0	0	0	0	5	0	0	0	0	0	1	1	0
33	Jammu & Kashmir*	12	0	0	0	0	0	2	0	0	11	0	0	0	0	0	16	3	0	2	0	0	0	0	0	4	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	13	0	0	0	0	0	4	2	0	12	0	0	0	0	0	16	3	0	7	0	0	0	0	0	5	1	0
	TOTAL (ALL INDIA)	70	0	0	2	0	11	56	36	2	93	0	0	1	0	29	99	60	2	73	0	0	2	0	4	44	26	3

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT

*1 Data of erstwhile Jammu & Kashmir State including Ladakh